

the interest of Manipuri Community which is not included in the list of Scheduled Castes/Tribes in the matter of employment and educational facilities;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) to (c). The statutory benefits to Manipuri community in the State of Manipur can be extended only if the community is included in the list of Scheduled Tribes in the State. Further, amendment in the existing list of Scheduled Tribes can be done only through an Act of Parliament in view of Article 342 (2) of the Constitution.

The details regarding inclusion of Manipuri community in the list of Scheduled Tribes in Manipur cannot be disclosed in public interest.

Implementation of 20-Point Programme

755. SHRI N. TOMBI SINGH: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Government have identified special and suitable items of the 20 point programme for the backward States of North East with particular reference to Manipur, Mizoram and Nagaland;

(b) if so, the details thereof;

(c) if not, whether Government propose to conduct a comprehensive review of the implementation of 20 point programme in these States for a fresh and effective strategy; and

(d) if so, the details thereof?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI):

(a) No Sir.

(b) Does not arise.

(c) There is no proposal.

(d) Does not arise.

Opening of an Institute for Tourism and Allied Subjects

756. SHRI T. BASHEER: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government have received any scheme from State Government of Kerala for setting up of an Institute for Tourism and allied subjects in the State under Centrally assisted scheme; and

(b) if so, the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). Yes, Sir. The Central Department of Tourism provides financial assistance to States only for those projects which fall within the purview of the approved Plan Schemes of the Department. Financial assistance to states for setting up of Institutes, etc. is not an approved Plan Scheme of the Department.

Unsuccessful Candidates Recruited to the Army

757. SHRI RAM SAMUJHAWAN: Will the Minister of DEFENCE be pleased to state:

(a) whether there is no correspondence between the lists of successful candidates for direct entry into the army prepared by the

Recruiting Centres and the Directorate of Recruiting, Army Headquarters consequent to which unsuccessful candidates have found way into the Army during the last few years;

(b) if so, the details thereof and the modus operandi adopted in the case;

(c) whether some service officers have been court-martialled on account of the above after investigations have been carried out;

(d) if so, the details thereof;

(e) how many persons have been so illegally recruited each year in the army and the details of steps taken as to how to deal with such persons; and

(f) the steps taken to tone up the administration of the Recruiting Centres of the three Services and the Recruiting Organisations in the Defence Headquarters?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) to (f). Selection by direct entry for Havildar Clerks is done by the Recruiting Directorate through an all-India Examination. While examination papers are centrally set by the Recruiting Directorate at Army Headquarters, the evaluation of answer books and preparation of merit list is entrusted to a selected Zonal Recruiting Office, on rotation basis.

There is full coordination between the Recruiting Directorate and the Zonal Recruiting Office responsible of evaluation and preparation of the merit list. The names of successful candidates appearing in the merit list are forwarded to the concerned Zonal Recruiting Offices for enrolment.

An indication of some irregularity came to notice for the first time on 26th August 1988 on a complaint received from a candidate that he had not been detailed for training. On not finding the name of this candidate in the merit list held by the Recruiting Directorate, the matter was checked with the concerned Recruiting Office and it was found that the name of this candidate was indeed included in the merit list held by that office. Consequently, the matter was enquired into and it was found that some candidates who were not in the merit list had been clandestinely inserted in the Select List after it had been approved, but before it was despatched to various ZROs/Centres for carrying out enrolment. Resultantly, persons had been able to secure unauthorised enrolment; the yearwise break up thereof is as under:—

1986	8
1987	16
1988	6
	30

Action has been taken to discharge the unauthorisedly enrolled persons. Involvement of any Service Officer has not been established. Involvement of one civilian officer has been established, and he has been placed under suspension pending further action.

Remedial measures have been taken and additional checks incorporated to prevent recurrence of such cases in future.

Sickness of Air India Pilots

758. SHRI H.N. NANJE GOWDA:
PROF. RAM KRISHNA MORE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state: